

## BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

## PRINCIPAL BENCH, NEW DELHI

O.A. NO.294 OF 2023

IN THE MATTER OF

Prasoon and Anr

Petitioners

Versus

Uttar Pradesh Pollution Control Board &amp; Ors

Respondents

**INDEX**

Sl.No.	Particulars	Page Nos.
1	Reply affidavit in compliance to the Order dated 19.12.2023 of this Hon'ble Tribunal in O.A No.294 of 2023 on behalf of the Respondent no.27, Signature Global Mall	1-3
2	<b>Annexure-R27/1</b> A copy of the Board Resolution dated 28.01.2022 in favor of Mr.Mintu Kumar	4
3	<b>Annexure-R27/2</b> A copy of the Completion Certificate dated 06.01.2021 issued by the competent authority.	5-11
4	<b>Annexure-R27/3</b> A copy of the CCA (Consolidated Consent and Authorisation) dated 28.07.2023 issued by the competent authority.	12-17
5	<b>Annexure-R27/4</b> A copy of receipt evidencing payment of building, water, sewage/drainage tax dated 15.04.2023 for the year 2023-2024 issued by Ghaziabad Municipality.	18
6	<b>Annexure-R27/5</b> A drawing depicting the Rain Water Harvesting.	19

7	<b>Annexure-R27/6</b> A drawing depicting the sewage system.	20-21
8	<b>Annexure-R27/7</b> A copy of the FIRE NOC issued by the competent authority.	22
9	<b>Annexure-R27/8</b> A copy of the drawing showing the ducting arrangements in the kitchen.	23-24
10	<b>Annexure-R27/9</b> A copy of the bill issued from IGL for supply of PNG to the Mall.	25-26
11	<b>Annexure-R27/10</b> A copy of compliance submitted vide letter dated 16.02.2024 alongwith the documents.	27-59
12	Application seeking condonation of delay	60-62
13	Vakalatnama	63

Respondent No.27

Through

  
Niraj Kumar

Advocate

#109A, Pocket-F, Mayur Vihar

Phase-2, Delhi-110091

Mob:9811306559

Email:nirajkumar196@gmail.com

Place: Delhi

Dated: 29.02.2024

## PRINCIPAL BENCH, NEW DELHI

O.A. NO.294 OF 2023

IN THE MATTER OF

Prasoon and Anr

Petitioners

Versus

Uttar Pradesh Pollution Control Board &amp; Ors

Respondents

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO.27****M/S. SARVPRIYA SECURITIES PVT LTD FOR****SIGNATURE GLOBAL MALL**

I, Mintu Kumar S/o. Sh. Arvind Prasad Singh authorized representative of Respondent having its office at Dr. Gopal Das Bhawan, 28 Barakhamba Road, New Delhi- 110001 do hereby solemnly affirm and state as under:

1. That the instant affidavit is being filed by the Respondent no.27 pursuant to the direction issued by the Hon'ble Tribunal vide order dated 19.12.2023.
2. That the deponent has been authorized vide Board Resolution dated 28.01.2022 to represent M/s. Sarvpriya Securities Private Limited, the Respondent no.27 in the OA No.294 of 2023 and hence the deponent is competent to swear this affidavit. A copy of the Board Resolution dated 28.01.2022 is annexed as **Annexure-R27/1**.
3. That the Respondent no.27 owns and operate a mall in the name of Signature Mall at Plot No.06, Sector-03, Vaishali, Ghaziabad, U.P. which is commercial in nature and presently 9 restaurants are operating in the Mall and besides there are 129 small shops and offices.

4. That the Completion Certificate for the mall was obtained from Ghaziabad Development Authority vide Letter No.248 dated 06.01.2021. A copy of the Completion Certificate dated 06.01.2021 is annexed as **Annexure-R27/2**.
5. That the Respondent No.27 is operating the Signature Mall under the CCA (Consolidated Consent & authorization) dated 28.07.2023 issued by the UPPCB which is valid for the period 01.08.2023 to 31.07.2028. A copy of the CCA dated 28.07.2023 is annexed as **Annexure-R27/3**.
6. That water supply for the said Mall is being obtained from the Municipality and there is no usage of ground water in the said Mall. Further, STP is in place for the treatment of the used water. A copy of the payment of building, water, sewage/drainage tax dated 15.04.2023 for the year 2023-2024 issued by Ghaziabad Municipality is annexed as **Annexure-R27/4**.
7. That the provision for Rain Water Harvesting (RWH) has also been made in the said Mall and a drawing depicting the RWH is annexed as **Anenxure-R27/5**.
8. That the said Mall is well connected to the sewage system and a drawing depicting the sewage system is annexed as **Annexure-R27/6**.
9. That FIRE NOC for the said Mall was renewed vides approval dated 15.12.2023 and the same is valid for the period 21.12.2023 to 20.12.2026. A copy of the FIRE NOC issued by the competent authority is annexed as **Annexure-R27/7**.
10. That in order to maintain the Air Quality, the kitchens has been provided proper ducting arrangements. The arrangement has been made for PNG supply for the kitchen. A copy of the drawing showing the ducting arrangements is annexed as **Annexure-R27/8** and bill from IGL is annexed herewith as **Annexure-R27/9** respectively.

- 11. That two DG sets are in operation at the said Mall for which appropriate approvals from the competent authority has been obtained and steps are being taken to retrofit the DG set for provision of usage of CNG as fuel besides the DG set has been provided with proper stacking.
- 12. That the Mall has proper facilities for solid waste management and the wastes are being collected by the vendor approved by Ghaziabad Development Authority.
- 13. That it is respectfully submitted that the Mall is being operated in compliance with the prevailing law and as per the terms and conditions as stipulated in the CCA (Consolidated Consent & Authorization) dated 28.07.2023 and a compliance report in this respect has been submitted to the Regional Officer, UPPCB vide letter dated 16.02.2024 with all supporting documents. A copy of the letter dated 16.02.2024 alongwith the documents are annexed as **Annexure-R27/10**.



*[Handwritten Signature]*  
Deponent

**Verifications:**

Verified on this ... ..day of February,2024 that the contents of the above affidavit are true and correct to the best of my knowledge and as per record maintained by the Company in day today business and that no part of it are false and nothing material has been concealed therefrom.

Certified that the above statement is declare before me on 29/2/24 at Gurugram By Sh. Minky Kumar S/o Sh. Azeez and Prasen who is Identified by Sh. Amrjot Singh who is personally known to me. Certified further that this Affidavit is read and explained to the declarant who signed/thumb directly to understand & at the time of making proof.

*[Handwritten Signature]*  
Deponent

ATTESTED  
*[Signature]*  
Cath Commissioner  
Distt. Courts, Gurugram  
29/2/24 **3**

# Annexure-R27/1

## SARVPRIYA SECURITIES PRIVATE LIMITED

CIN: U74900DL1995PTC365249

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF M/S SARVPRIYA SECURITIES PRIVATE LIMITED ("COMPANY") HELD ON FRIDAY THE 28<sup>TH</sup> DAY OF JANUARY, 2022 COMMENCED FROM 11:00 A.M. AND CONCLUDED AT 11:30 A.M. AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT UNIT NO 1311, 13<sup>TH</sup> FLOOR DR. GOPAL DASS BHAWAN, 28 BARAKHAMBA ROAD NEW DELHI-110001**

### AUTHORISATION TO DEFEND/FILE CASES AGAINST/FOR THE COMPANY

**"RESOLVED THAT** Mr. Mintu Kumar (holder of PAN bearing no. ASMPK6109J), Mr. Anurag Srivastava (holder of PAN bearing no. BMUPS2359M) Authorised Signatory/ Representative and all the Directors of the Company be and are hereby jointly and/or severally, authorized and empowered to do the following acts, deeds and things for and on behalf of the Company:

To appear and represent the Company before any court of Law/quasi-judicial body/Statutory authority/ forum, commission etc. in any and all proceedings whether civil and/or criminal and/or revenue etc, and to make statement for and on behalf of the Company and to sign, verify, execute, affirm and present complaints, petitions, affidavits, applications, objections, replies, review, revision, appeal, and Vakalatnama and/or any other papers, or other petitions, to inspect the file and take notes and apply and receive certified copy thereof, to adduce evidence, to give statement and enter into compromise, accept the payment, withdraw the suit, to admit or deny any document, to receive and hand over the document, to apply for transfer of case from one court of Law/quasi-judicial body/Statutory authority/ forum, commission etc. to another as may be deemed necessary for the aforementioned purpose(s), and to file the same before the appropriate Court of Law/quasi-judicial body/Statutory authority/ forum, commission etc. and to appear and represent the Company and seek refund, if any, and to file and take back documents and papers from the court of Law/quasi-judicial body/Statutory authority/ forum, commission etc. , and to bring, prosecute, defend all action, suits claims, complaints, demands, and proceedings in respect of or affecting the cases(s), and for that purpose to appear and act for and on behalf of the Company.

**RESOLVED FURTHER THAT** an act, deed or things done jointly and/or severally by Mr. Mintu Kumar, Mr. Anurag Srivastava, Authorised Signatories/ Representative and all the Directors of the Company, for and in the manner aforesaid shall be deemed as has been done by the Company and shall be binding on the Company.

**RESOLVED FURTHER THAT** Directors of the Company are also authorized to sub-delegate the authorization vested with them pursuant to the above resolution to any of the executives of the Company from time to time in connection with the routine matters relating to the different authorities, court and other offices mentioned in the above specified resolution through issuance of *Letter of Authority*.

**RESOLVED FURTHER THAT** a copy of the above resolution duly certified by any Director or the Company Secretary be issued to the departments/authorities or any person/concern as per the requirement."

### **CERTIFIED TRUE COPY**

**For SARVPRIYA SECURITIES PRIVATE LIMITED**

  
**LALIT KUMAR AGGARWAL**

**DIRECTOR**

**DIN: 00203664**

**ADDRESS: 34, ROAD NO.61, WEST PUNJABI BAGH DELHI- 110026**

  
**DEVENDER AGGARWAL**

**DIRECTOR**

**DIN: 00161465**

**ADDRESS: AASHIRWAD, PALAM FARM 6, SALAHAPUR, BIJWASAN, DELHI 110061**

## Annexure-R27/2



## गाजियाबाद विकास प्राधिकरण

विकास पथ, गाजियाबाद।

पत्रांक सं०: 248 / प्रवर्तन जोन-6 / 2020

दिनांक 6-1-2021

परिशिष्ट-3 प्रपत्र 'ब' / भाग-द

विकास प्राधिकरण की अभ्युक्ति पूर्णता प्रमाण-पत्र

(आवेदन पत्र परिशिष्ट-3-प्रपत्र 'ब' भाग-अ, ब, स की फोटोकॉपी साथ में संलग्न है।)

वैशाली योजना गाजियाबाद स्थित भूखण्ड संख्या-06, सेक्टर-03, वैशाली गाजियाबाद के अन्तर्गत, मै० सर्वप्रिय सिक्योरिटीज प्रा०लि० द्वारा निर्मित कॉमर्शियल कॉम्प्लेक्स के भूखण्डीय विकास (2281.45 वर्गमीटर) हेतु शमन मानचित्र पत्र संख्या-25/ए०ई०/प्रवर्तन जोन-6/जी०डी०ए०/2020 दिनांक 25.01.2019 के आधार पर सम्पूर्ति प्रमाण पत्र सम्बन्धी आवेदन दिनांक 03.11.2020 व अन्य अभिलेखों का परीक्षण खण्डीय अभियन्ता, गाजियाबाद विकास प्राधिकरण द्वारा कर लिया गया है एवं विकास कार्य प्राधिकरण द्वारा स्वीकृत विन्यास मानचित्र के अनुरूप सही पाये जाने पर सशर्त सम्पूर्णता प्रमाण-पत्र जारी करने की स्वीकृति उपाध्यक्ष महोदया द्वारा दिनांक 29.12.2020 को प्रदान की गई है।

अतः उ०प्र० नगर योजना एवं विकास अधिनियम-1973 की धारा-15क(2) के अनुरूप मै० सर्वप्रिय सिक्योरिटीज प्रा०लि० की अनुमोदित कॉमर्शियल-कॉम्प्लेक्स के अन्तर्गत भूखण्ड संख्या-06, सेक्टर-03, वैशाली गाजियाबाद के भूखण्डीय विकास (2281.45 वर्गमीटर) के सम्पूर्णता प्रमाण-पत्र पर उल्लेखित शर्तों/प्रतिबन्धों क्रम संख्या-01 से 09 के अधीन जारी किया जाता है।

प्रभारी, प्रवर्तन जोन-6

शर्तें/प्रतिबन्ध :-

1. अग्निशमन विभाग से अग्नि सुरक्षा के उपकरणों के क्रियाशील होने का प्रमाण पत्र मुख्य अग्नि शमन अधिकारी द्वारा दिनांक 08.10.2020 को निर्गत किया जा चुका है। जिसकी छायाप्रति दांगी ओर संलग्न है। प्रमाण पत्र में अंकित समस्त प्राविधानों के पालन करने की जिम्मेदारी बिल्डर की होगी तथा शिथिलता बरतने पर किसी भी प्रकार की दुर्घटना की सम्पूर्ण जिम्मेदारी बिल्डर की होगी। प्रत्येक वर्ष इसके अनुपालन की सूचना से प्राधिकरण को भी सूचित करना होगा।
2. भवन के स्ट्रक्चरल/एलीवेशन सेपटी की पूर्ण जिम्मेदारी आर्किटेक्ट/स्ट्रक्चरल इंजीनियर/बिल्डर की होगी। यदि इसके लिए किसी भी प्रकार की दुर्घटना होती है तो इसके लिए यह एजेंसी स्वयं जिम्मेदार होगी।
3. रेनवाटर हार्वेस्टिंग के क्रियान्वयन एवं रख-रखाव की सम्पूर्ण जिम्मेदारी बिल्डर की होगी तथा इसकी किसी भी समय जांच करने का अधिकार प्राधिकरण को होगा।
4. समस्त रोपित वृक्षों के रख-रखाव व सुरक्षा की जिम्मेदारी बिल्डर की होगी।
5. वाटर सप्लाई, सीवर मन्टीनेन्स तथा किसी भी प्रकार की मन्टीनेन्स/रख-रखाव की जिम्मेदारी स्वयं बिल्डर की होगी।
6. स्वीकृत पार्किंग स्थल का उपयोग केवल पार्किंग के लिए ही किया जायेगा। कोई अन्य उपयोग मान्य नहीं होगा।
7. किसी भी विपरीत परिस्थिति में निर्माणकर्ता की लापरवाही से होने वाली किसी भी प्रकार की क्षति का सम्पूर्ण उत्तरदायित्व निर्माणकर्ता का होगा।
8. प्राधिकरण द्वारा भविष्य में बड़े हुए विकास व्यय या अन्य कोई शुल्क की मांग की जाती है तो वह निर्माणकर्ता को प्राधिकरण कोष में नियमानुसार जमा कराना होगा।
9. लिफ्ट की सुरक्षा का नियमानुसार समय-समय पर परीक्षण कराना होगा एवं परीक्षण रिपोर्ट की एक प्रति प्राधिकरण में उपलब्ध करानी होगी।

4/10/20  
योगेश वर्मा  
अवर अभियन्ता/सहायक अभियन्ता  
अवर अभियन्ता, प्रवर्तन जोन-6

प्रवर्तन जोन-6

प्रभारी, प्रवर्तन जोन-6

## प्रपत्र- "ब"

व्यवसायिक भवन के पूर्णता प्रमाण -पत्र हेतु आवेदन पत्र  
उपविधि संख्या -3.1.8  
गाजियाबाद विकास प्राधिकरण

## भाग-अ

विषय:-पूर्णता प्रमाण पत्र के लिए

1. (I) आवेदन का नाम मै० सर्वप्रिया सिक्योरिटीज प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री संजय वार्षणे  
(II) वर्तमान पता -ऑफिस-1102, ग्यारवी मंजील, टावर-ए, सिग्नेचर टावर, गुड़गाँव
2. भूखण्ड संख्या तथा योजना का प्लॉट नं० 6, सेक्टर-3, वैशाली गाजियाबाद  
नाम मोहल्ला वार्ड
3. भूखण्ड का क्षेत्रफल (वर्गमीटर में) 2281.45 वर्ग मी०
4. भवन का अनुमन्य उपयोग व्यवसायिक
5. (I) भवन मानचित्र स्वीकृत की तिथि 06/02/2007  
(II) परमिट संख्या 1283/टी.एच.ए./कॉमर्शियल/जोन-6  
(III) यदि स्वतः अनुमोदित है तो  
प्राविधान का विवरण  
यदि भवन मानचित्र जमा करने की  
तिथि से निर्धारित अवधि में भवन  
मानचित्र अस्वीकृति की सूचना न दी गई हो-  
मानचित्र जमा करने की तिथि रसीद संख्या  
एवं रसीद की प्रमाणित प्रति संलग्न करें ।
6. (I) यदि अनधिकृत निर्माण का शमन कराया गया हो तो  
शमन मानचित्र की प्रति संलग्न करें। संलग्न है  
(II) शमन शुल्क भुगतान की तिथि, रसीद संख्या एवं शमन शुल्क रू -  
एवं रसीद की प्रमाणित प्रति संलग्न करें । संलग्न है

## 7. निर्माण की स्थिति

क्रमांक	प्राविधान/स्वीकृत	अनुमन्य	निर्मित/निर्माणधीण	पूर्ण सम्पूर्ति	
1	2	3	4	5	
7.1	(अ) भू-आच्छादन (प्रतिशत)	37.05%	40%	36.34%	36.34%
7.2	एफ . ए . आर	6355.29	6781.46	7455.87	7455.87
7.3	सैट बैंक (दूरी मीटर में)				
	(क) सामने	4.710mt.	4.710mt.	4.710mt.	4.710mt.
	(ख) पीछे	8.00 mt.	8.00 mt.	8.00 mt.	8.00 mt.
	(ग) दाएं	11.820 mt.	11.820 mt.	11.820 mt.	11.820 mt.
	(घ) बाएं	8.175 mt.	8.00 mt.	8.00 mt.	8.00 mt.
7.4	(अ) बेसमेन्ट क्षेत्रफल व.मी.में				
	बेसमेन्ट	983.45		1017.09	1017.09
	(ब) बेसमेन्ट का उपयोग	पार्किंग	पार्किंग	पार्किंग	पार्किंग
7.5	पार्किंग (ई0 सी0 एस0)				
	ओपन पार्किंग	16ECS	----	56ECS	56ECS
	स्टील पार्किंग	----	----	----	----
	बेसमेन्ट पार्किंग	79 ECS	79 ECS	61 ECS	61 ECS
7.6	भवन कि ऊँचाई (मीटर में)			35.300 mt.	35.300mt.
7.7	मजिलों की संख्या	1बेसमेन्ट +अपर ग्राउण्ड छ: फ्लोर		1बेसमेन्ट + लोअर ग्राउण्ड + ग्राउण्ड से 7 फ्लोर	1बेसमेन्ट + लोअर ग्राउण्ड + ग्राउण्ड से 7 फ्लोर

## 8. अग्निशमन से सम्बन्धित कार्य

(मुख्य अग्निशमन अधिकारी से फायर फाइटिंग सिस्टम की पूर्णता का प्रमाण-पत्र संलग्न करें) संलग्न है।

## 9. सुविधाओं को मानचित्र पर दर्शाया जाए

(क) जल- आपूर्ति

(ख) मलोत्सारण

(ग) जल निकास

(घ) सोलर वाटर संयंत्र

(ड.) विद्युत आपूर्ति

(च) लिफ्ट

(निम्नलिखित समस्त सुविधायें मानचित्र पर दर्शा दी गयी हैं)

(चीफ इलेक्ट्रिकल इन्स्पेक्टर ऊ.प्र.0. लिफ्ट के पूर्णता का प्रमाण-पत्र संलग्न करें)

## 10. गारवेज शूट

(है/नहीं)

एविएशन क्षेत्र में स्थित होने की दशा में

एविएशन लाइटस

लगी है/नहीं लगी है

12. रेनवाटर हार्वेस्टिंग प्रणाली ( पंजीकृत अनुज्ञापित तकनीकी व्यक्ति का प्रमाण पत्र संलग्न करें) (है/नहीं)

13. भवन में आन्तरिक परिवर्तन:

(क) उपविधियों के अन्तर्गत

है/नहीं

(ख) यदि उपविधियों के विपरीत है तो

उसका शमन हो चुका है।

प्रमाणित किया जाता है कि उपरोक्त विवरण मेरी/ व्यक्तिगत जानकारी के अनुसार सत्य है । लागू भवन उपविधियों के अन्तर्गत ऐसा अनधिकृत निर्माण नहीं है जो शमन न कराया गया है । अतः उक्त भूखण्ड पर किए गए निर्माण हेतु पूर्णता प्रमाण पत्र निर्गत किया जाए ।



आवेदन हेतु अधिकृत आवेदक के हस्ताक्षर  
(अधिकृत होने के प्रमाण पत्र सहित)



# ANUJ AGARWAL ARCHITECTS

ARCHITECTS, ENGINEERS, INTERIOR DESIGNERS & VASTU SHASTRA

OFFICE:- A-244, KAUSHAMBI, GHANSHYAM NAGAR, GHAZIABAD

PHONE:- 0120-4165716, 450776, 4165716

Email:- arch.anujagarwal@gmail.com

(प्रपत्र- ब) पृष्ठ 3/4)

## पंजीकृत वास्तुविद / का प्रमाण पत्र (व्यवसायिक भवन हेतु)

प्रमाणित किया जाता है कि मै0 सर्वप्रिया सिन्धोरिटीज प्रा0 लि0 प्लॉट नं0 6, सेक्टर-3, वैशाली गाजियाबाद पर स्थित कॉमर्शियल कॉम्प्लैक्स मॉल का निर्माण कार्य मेरे पर्यवेक्षक में किया गया। निर्मित भवन, लागू उपविधियों एवं स्वीकृत शमन मानचित्र के अनुसार है। भवन जिस प्रयोजन हेतु निर्मित किया गया है उस हेतु उपयुक्त है। इसकी गणवत्ता उच्च श्रेणी की है एवं स्ट्रक्चर के आधार पर सुरक्षित है। भवन निवास हेतु पूर्णतया उपयुक्त एवं सुरक्षित है।

निर्मित भवन, लागू उपविधियों एवं स्वीकृत मानचित्र / स्वीकृत शमन मानचित्र के अनुसार है।

अथवा

निर्मित भवन में स्वीकृत मानचित्र अथवा स्वीकृत शमन मानचित्र से जो विचलन है वह क्रमांक-6 पर अंकित कर दिया गया है। भवन जिस प्रयोजन हेतु निर्मित किया गया है उस हेतु उपयुक्त है। इसकी गणवत्ता उच्च श्रेणी की है एवं स्ट्रक्चर के आधार पर सुरक्षित है। भवन निवास हेतु पूर्णतया उपयुक्त एवं सुरक्षित है।

अतः पूर्णता-प्रमाण पत्र निर्गत करने की संस्तुति की जाती है।

दिनांक:-02/10/2020

हस्ताक्षर पंजीकृत वास्तुविद / नाम / पता  
काउन्सिल ऑफ आर्किटेक्चर का  
पंजीकरण / लाइसेन्स वैधता की अवधि





# ANUJ AGARWAL ARCHITECTS

ARCHITECTS, ENGINEERS, INTERIOR DESIGNERS & VASTU CONSULTANTS

OFFICE:- A-244, KAUSHAMBI, GHAZIABAD -201010

PHONE:- 0120-4165716,4563716,4157506

Email:-arch.anujagarwal@gmail.com

भाग-स

## रेन वाटर हार्वेस्टिंग के सम्बन्ध में पंजीकृत अनुज्ञापित व्यक्ति का प्रमाण पत्र ( व्यवसायिक भवन हेतु )

प्रमाणित किया जाता है मै० सर्वप्रिया सिक्योरिटीज प्रा० लि० प्लॉट नं० 6, सेक्टर-3, वैशाली गाजियाबाद पर स्थित कॉमर्शियल कॉम्प्लैक्स मॉल में रेनवाटर हार्वेस्टिंग का प्राविधान गाजियाबाद विकास प्राधिकरण व नगर उपविधियों के अनुरूप किया गया है व स्थल पर 1 रेन वाटर हार्वेस्टिंग पूर्ण रूप से कार्यरत है।

हस्ताक्षर पंजीकृत वास्तुविद/नाम/पता  
काउन्सिल ऑफ आर्कीटेक्चर का  
पंजीकरण/लाइसेन्स वैधता की अवधि

दिनांक:-17/12/2020



### Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

188763/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 28/07/2023

To,

M/s

MS SARVPRIYA SECURITIES PVT LTD

Plot No. 6, Sector 3, Vaishali, Ghaziabad, UP,GHAZIABAD,201014

Application Id-  
22017657

**Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981**

CCA is hereby granted to **MS SARVPRIYA SECURITIES PVT LTD** located at **Plot No. 6, Sector 3, Vaishali, Ghaziabad, UP,GHAZIABAD,201014**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MS SARVPRIYA SECURITIES PVT LTD **granted for the period from 01/08/2023 to 31/07/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Commercial Mall	.	Metric Tonnes/Day

**2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	55	STP	SEWAR LINE

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG SETS 750 KVA & 450 KVA	AS APPROVE D BY CPCB/CAQ M	1, 2	Particulate Matter	AS PER EP ACT. RULE

#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	AS PER EP ACT. RULE
2	2	Particulate Matter	AS PER EP ACT. RULE

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

### 4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

#### **General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

#### **Specific Conditions:-**

1. This CTO is being granted to M/s SARVPRIYA SECURITIES PVT LTD, Plot No. 6, Sector 3, Vaishali, Ghaziabad for Commercial Mall ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.

2. The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.
3. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.
4. Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.
5. Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).
6. Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A)
7. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
8. Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.
9. The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
10. The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.
11. Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.
12. Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018
13. Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/ 183/55-2-2018/09(writ)/2016 dated 15.03.2018.
14. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
15. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
16. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
17. The industry shall comply with ambient air quality standards of SO<sub>2</sub> - 80 g/m<sup>3</sup>; NO<sub>x</sub> - 80 g/m<sup>3</sup>, PM<sub>2.5</sub> - 60 g/m<sup>3</sup> ; PM<sub>10</sub> – 100 g/m<sup>3</sup> ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.
18. The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) **15** Construct wind breaking wall all around the

periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.

19. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.

20. Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, failing which this consent shall be automatic revoked.

21. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.

22. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.

**REGIONAL OFFICER, GHAZIABAD.**

Copy to:

CEO-1, UPPCB, LUCKNOW.

**REGIONAL OFFICER, GHAZIABAD.**



## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेंकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेंकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



## गाजियाबाद नगर निगम

क्षेत्रीय कार्यालय VASUNDHARA

बिल : मवन, जल, सीवर/ड्रेनेज कर COMMERCIAL

बिल जारी करने की तिथि : 15/04/2023  
 वित्तीय वर्ष : 2023-2024  
 मोबाइल नं० : 0000000000  
 नाम : Sarvpriya Securities Pvt Ltd

बिल संख्या : 6264645  
 पिन संख्या : VS1057086  
 वार्ड संख्या : 77  
 मवन संख्या : FF-110

पिता/पति : NA  
 मंडोल्ला : Sec-3 Vaishali  
 पता : Sec-3 Vaishali Signature Global Mall

ए.आर.वी. : 89681

क्र.	विवरण : मवन,जल,सीवर/ड्रेनेज कर	कब से कब तक	धनराशि
1.	मवनकर वर्तमान	2023-2024	8,968.10
2.	वर्तमान पर छूट (20%)		1,793.62
3.	मवनकर बकाया		0.00
4.	बकाया मवनकर पर व्याज (12%)		0.00
5.	मवनकर की देय राशि (छूट के बाद)		7,174.48
6.	जलकर वर्तमान	2023-2024	8,968.10
7.	वर्तमान पर छूट (20%)		1,793.62
8.	जलकर बकाया		0.00
9.	बकाया जलकर पर व्याज (12%)		0.00
10.	जलकर की देय राशि (छूट के बाद)		7,174.48
11.	सीवर/ड्रेनेज कर वर्तमान	2023-2024	3,587.24
12.	वर्तमान पर छूट (20%)		717.45
13.	सीवर/ड्रेनेज कर बकाया		0.00
14.	बकाया सीवर/ड्रेनेजकर पर व्याज (12%)		0.00
15.	सीवर/ड्रेनेजकर की देय राशि (छूट के बाद)		2869.79
16.	कुल छूट		4304.69
17.	कुल देय राशि (छूट के बाद)		17218.75
	अंतिम तिथि के बाद कुल देय राशि		21523.44

पदनाम

हस्ताक्षर

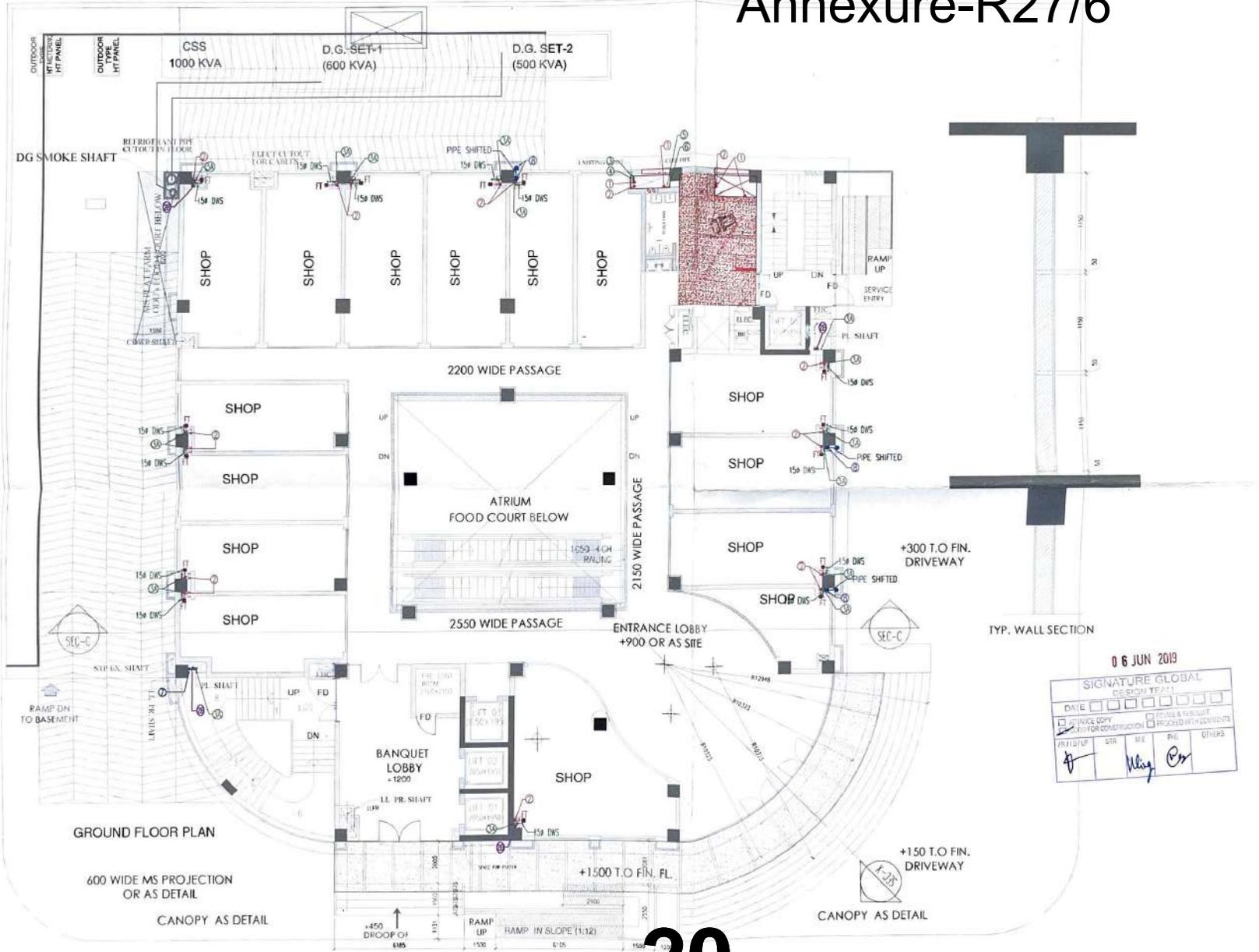
नोट-

- छूट की दर दिनांक 01.04.23 से 30.09.23 तक 20%, 01.10.23 से 30.11.23 तक 10%, 01.12.23 से 31.01.24 तक 5% तथा मार्च फरवरी 2024 से मार्च 2024 में कोई भी छूट अनुमत्य न होगी।
- कोई अवयव, जो इस बिल में दी हुई रकम की दिनांक 15/04/2023 से अगले 15 दिनों के अंदर देय नहीं की जाती, उस समय तक जापज न होगी जब तक कि अदा करने वाले को अपने हुए निवृत्त पार्स नगर निगम के लेखा निदेशदली के बिलों के अंतर्गत फार्म 2 पर एक रसीद हस्तिल न कर ली हो, जिस पर किसी अधिकार कर्मचारी के हस्ताक्षर हों। समस्त ऑनलाईन बि.के.मय मुद्रांक हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।
- सम्बलित कीमतों में यदि अतिरिक्त वृद्धि दी जाती है तो उसके अन्तर्गत मगवान भी विख्यात जाना होगा।

18



# Annexure-R27/6



**LEGEND FOR PLUMBING**

①	110 OD SWP PVC SOIL & VENT PIPE
②	110 OD SWP PVC WASTE & VENT PIPE
③	110 OD SWP PVC WASTE PIPE (FOR RESTROOM)
④	160 OD SWP PVC WASTE & VENT PIPE
⑤	DOMESTIC WATER SUPPLY DN. TWE PIPE
⑥	DWS SUPPLY FOR HYDRO-PNEUMATIC SYSTEM
⑦	FLUSHING WATER SUPPLY DN. TWE PIPE
⑧	FLUSHING WATER SUPPLY RISER PIPE
⑨	DOMESTIC WATER SUPPLY RISER PIPE
⑩	SOFT WATER SUPPLY RISER PIPE
⑪	180 OD UPVC R/W WATER PIPE (FOR TERRACE)
⑫	200 OD UPVC R/W WATER PIPE
⑬	R/O WATER SUPPLY PIPE
■	CUTOUT 150x150mm IN FLOOR

- PLUMBING NOTE:-**
- URINAL TO FLOOR TRAP 63 OD UPVC SOIL PIPE
  - WASH BASIN TO FLOOR TRAP 50 OD UPVC WASTE PIPE
  - FLOOR DRAIN TO FLOOR TRAP 63 OD UPVC WASTE PIPE
  - FLOOR TRAP TO VERTICAL WASTE SHAK 110 OD WASTE PIPE
  - W/C TO VERTICAL SOIL STACK 110 OD SOIL PIPE

06 JUN 2019

**SIGNATURE GLOBAL DESIGN TEAM 1**

DATE: [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ]

SERVICE COPY  REVISE & RESUBMIT  PROCEED WITH PERMITS

PREPARED BY: [Signature] STR: [Signature] ME: [Signature] ELEC: [Signature] OTHERS: [Signature]

**GOOD FOR CONSTRUCTION**  
V Consulting

**V Consulting**  
B-51, Bhandari, Noida, Uttar Pradesh  
New Delhi-110017  
Tel: No: +91-11-26101974 & 26101975  
Email: info@vconsulting.com

**ojan GIAN P. MATHUR & ASSOCIATES (P) LTD.**  
ARCHITECTS, ENGINEERS & PLANNERS  
C-10, SECTOR-10, GATEWAY INDIA, NEW DELHI-110002  
Tel: +91-11-26101974 & 26101975  
Email: info@ojan.com

PROJECT: SES SIGNATURE GLOBAL

PROJECT: SES 'MALL' VASINDA GDR

DRAWING TITLE: GROUND FLOOR PLAN

SUB-TITLE: PLUMBING LAYOUT

DATE: 05.06.2019

SCALE: 1/250 (A2)

DRAWN: VIKAS GUPTA

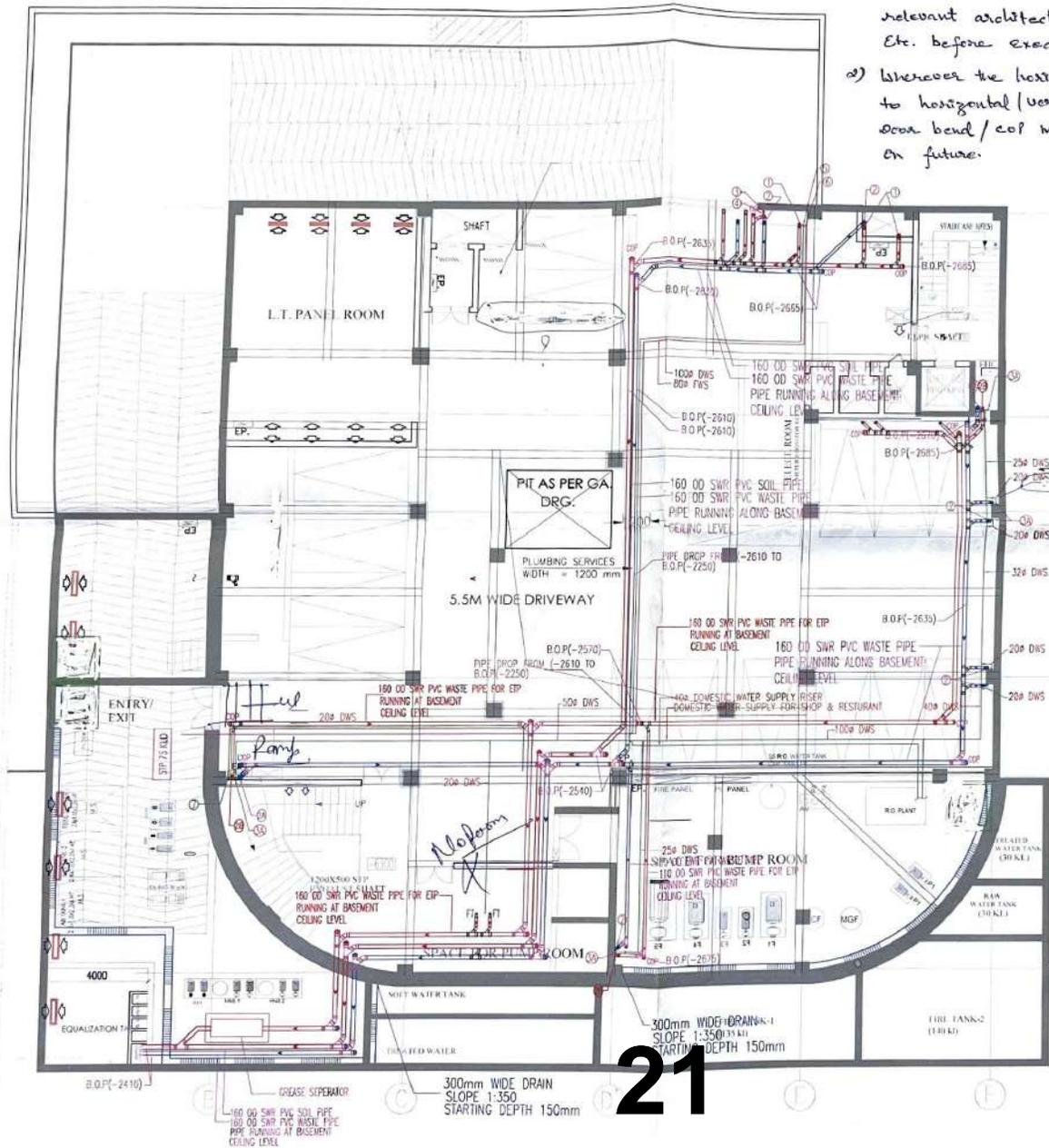
CHECKED: DEVI CHAND

DRY: N.P. & S.G. - PL - 4

RO

NOTE:-

- 1) These drawings represent plumbing services only in basement ceiling level. Please refer/coordinate relevant architecture, structure, services drawings etc. before execution of work.
- 2) Whenever the horizontal soil & waste pipe connected to horizontal/vertical pipe, provision of 90° Tee or sweep bend/cop must be provided for maintenance in future.



Received  
4/11/19

02 NOV 2019

DATE	02 NOV 2019
TIME	10:30 AM
BY	[Signature]

Handwritten: **GOOD FOR CONSTRUCTION SUBJECT TO FINAL WITH INTERIOR CO-ORDINATION**

Note: Please show sample section in basement - divert it to connect external storm drain.

21

DATE	REVISION	DESCRIPTION	BY

<p>Architect: <b>gpm</b> GAN P. MATHUR &amp; ASSOCIATES (P) LTD. PROJECTS, ENGINEERS &amp; PLANNERS C/O. OF. ANAND, NEW DELHI - 11006 No. 20, Connaught Place, New Delhi - 110029 Email: info@gpmindia.com</p>	
PROMOTERS	M/S SIGNATURE GLOBAL
PROJECT	SG MALL, VAISHALI GZB.
DRAWING TITLE:	BASEMENT CEILING PLAN
SUB TITLE:	PLUMBING LAYOUT
DATE	31.10.2019
SCALE	1:125(A2)
DRAWN BY	VISHAY GOLLA
CHECKED BY	HEM CHAND
DRG. NO.	S.G. - PL - 02A
	RO

## प्रारूप-झ (संलग्नक-9) Annexure-R27/7

## अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यूआईडी संख्या: UPFS/2019/1744/GZB/GHAZIABAD/156/JD

दिनांक: 15-12-2023

प्रमाणित किया जाता है कि मैसर्स **SIGNATURE GLOBAL MALL** (भवन/प्रतिष्ठान का नाम) पता **PLOT NO-6 SECTOR-3,VAISHALI,GHAZIABAD** तहसील - **GHAZIABAD** जिसमें

ब्लॉक/टावर	तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
BASEMENT LOWER GROUND UPPER GROUND SERVICE FLOOR AND 07 FLOOR	8	1	35.30 mt.

तथा प्लॉट एरिया **2281.45 sq.mt** है। भवन का अधिभोग **SIGNATURE GLOBAL MALL** (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थायें एन0बी0सी0 एवं तत्संबंधी भारतीय मानक व्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण **अग्निशमन अधिकारी** द्वारा दिनांक **16-12-2023** को भवन स्वामी के प्रतिनिधि श्री **VIJAY CHAUDHARY** के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्नगत भवन को अग्नि एवा जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate)(एन0बी0सी0 की अधिभोग श्रेणी) **Business** के अन्तर्गत वैधता तिथि **21-12-2023** से **20-12-2026** तक **3** वर्षों के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन मं. स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

**Note :** अग्निशमन अधिकारी /मुख्य अग्निशमन अधिकारी द्वारा प्रेषित स्थलीय भौतिक निरीक्षण संस्तुति आख्या के आधार पर निम्न उपबन्धों के अधीन अनापत्ति प्रमाण पत्र निर्गत किया जा रहा है 1-अर्ह अभिकर्ता /अग्निशमन अभियन्ता से 02 वर्ष में न्यूनतम 01-बार फायर आडिट तथा वर्ष के जनवरी व जुलाई माह में भवन में स्थापित अग्निशमन व्यवस्थाओं की का प्रमाण-पत्र विभाग को प्रेषित करें। 2-फायर उपकरणों का वार्षिक ए0एम0सी0/मरम्मत अर्ह एजेन्सी से कराया जाय।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)

Digitally Signed By  
(Aman Sharma)निर्गत किये जाने का दिनांक : 21-12-2023  
स्थान : LUCKNOW

[A0269865B740788D0DE1F7D7C6707A357F263D40]

21-12-2023

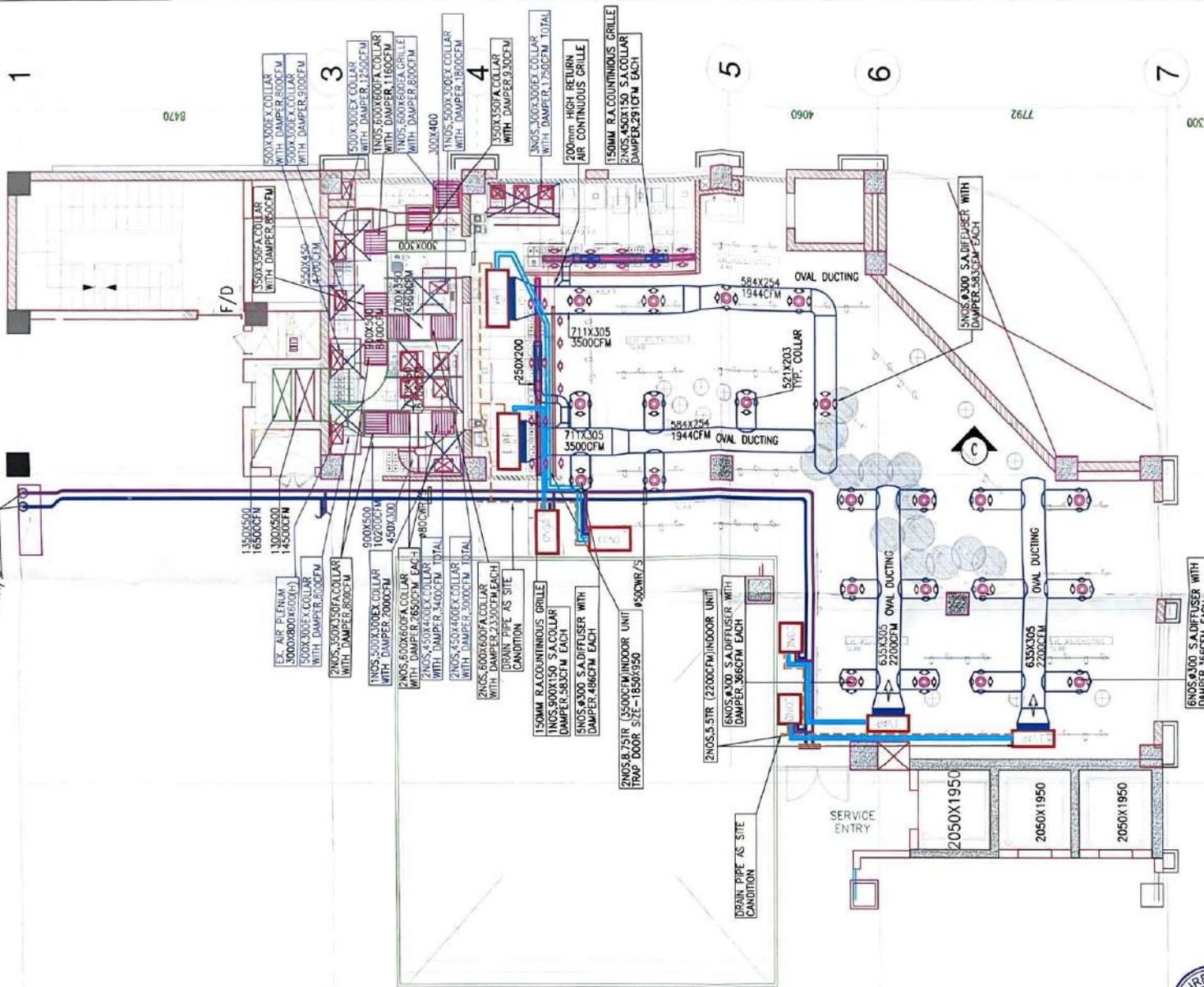


F

E

D

C



24

AS BUILT DRAWING

*Handwritten notes:*  
 14/11/21  
 18/4/21



LEGENDS

S.NO.	SYMBOL	DESCRIPTION
01		SUPPLY AIR GRILLE/DIFFUSER
02		RETURN AIR GRILLE/DIFFUSER
03		VOLUME CONTROL DAMPER
04		NON-RETURN DAMPER
05		ELECTRICAL PANEL
06		SUPPLY AIR DUCT WITH INSULATION

NOTE:-  
 1- ALL MASONRY WORK FOUNDATION FOR OUR EQUIPMENTS, BRICKING & DRESSING OF OPENINGS IN BRICK WALLS FOR RUNNING DUCTS PIPES CABLES FOR FIBRE GRILLES/DIFFUSERS/DAMPERS OR ANY OTHER MASONRY WORK IS FOR OUR REQUIREMENT BY OTHERS.  
 2- ALL CARPENTRY WORK INCLUDING FALSE CEILING BRICKING FOR CONCEALING DUCT/ RETURN AIR OPENINGS FOR IN FALSE CEILING/ BRICKING ALONG WITH FRAMES FOR FIBRE GRILLE/DIFFUSER BY OTHERS.

REV NO.	DATE	DESCRIPTION	REV BY

STATUS: **ASBUILT DRAWING**  
 Client: **M/S. SIGNATURE GLOBAL**

PROJECT:  
 PROPOSED COMMERCIAL FOR SIGNATURE GLOBAL AT VAISHALI, GHAZIABAD

MEP CONSULTANT:  
  
 B-50, Basement, Goms Nagar New Delhi-110017  
 Tel No: 011-49848197 & 49849205  
 Email: info@viconsulting.co.in

ARCHITECT:  
  
 GYAN P. MATHUR & ASSOCIATES (P) LTD.  
 ARCHITECTS, ENGINEERS & PLANNERS  
 1, COLLEGE OF AGRICULTURE, NEW DELHI-110068  
 Ph: 011-49888888, 49888822  
 Email: info@gyanmathur.com Website: www.gyanmathur.com

HVAC CONTRACTOR:-  
**HARCAMP AIRFLEX PVT. LTD.**  
 TURKEY HVAC SOLUTION PROVIDER  
 AN ISO 9001: 2008 CERTIFIED COMPANY  
 D-154, Okhla Ind. Area -1, New Delhi 110020  
 E-MAIL :- harcomp@harcomp.in  
 Customer care:-011-43231111 (20 Lines),  
 E-MAIL:- care.helpline@harcomp.in  
 Visit us at :- www.harcomp.com

TITLE:  
 HVAC SYSTEM LAYOUT  
 FIRST FLOOR(KITCHEN AREA)

SCALE & NO.	DRAWING NO.	REV.
1/5	HVAC-3A	0
APPROVED BY: Praveen Gupta	DRAWN: DATE: Rishabh Mishra	DATE: 9-08-2021
PROJECT NO.:	P-296	

**igl** INDRAPRASTHA GAS LIMITED

MONITORING OF WALL MOUNTED/SKID MRS (MONTHLY)

F03 (PNG-P-02)

REVISION 01

INDUSTRIAL/ COMMERCIAL	Commercial	VISIT DATE	27/10/21
BP NUMBER	71000 1199	MRS SKID/WALL MOUNTED	Wall Mount
NAME	Sarvopriya	MRS (MAKE/FABRICATED)	Fabricated
CONTRACT PRESSURE (MBAR)	2000	FLOW CAPACITY ( M3H/ SCMH )	150 m <sup>3</sup> /H
REGULATOR OUTLET PRESSURE (MBAR)	1900	FLOW CONDITION (FLOW/NO FLOW)	

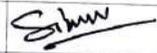
1	METER & REGULATOR CHECK POINTS	OBSERVATION	ACTION TAKEN (IF REQUIRED)
1.1	METER TYPE & G-RATING	RPD 4 G-25	
1.2	METER MAKE & MANUFACTURING YEAR	ITRON 4 2019	
1.3	METER NO.	3403881850	
1.4	Q (MINIMUM) & Q (MAXIMUM)	0.5 & 40	
1.5	METER IN WORKING CONDITION ( YES / NO )	Yes	
1.6	METER ALIGNMENT ( OK / NOT OK )	OK	
1.7	MECHANICAL READING (ACM)	386.033	
1.8	METER OIL (OK / NOT OK/ NA)	OK	
1.9	EVC STATUS (OK / NOT OK/ NA)		
1.10	EVC BATTERY BACKUP (OK/NOT OK/NA)		
1.11	EVC MAKE		
1.12	EVC SERIAL NUMBER		
1.13	EVC UNCORRECTED READING (ACM)		
1.14	EVC CORRECTION FACTOR		
1.15	EVC CORRECTED READING (SCM)		
1.16	EVC PRESSURE		
1.17	EVC TEMPERATURE		
1.18	AMR STATUS (OK/NOT OK/NA) & MAKE	OK & Itron	
1.19	REGULATOR MAKE	FRS	
1.20	REGULATOR SERIAL NUMBER	1811UP08050320R	
1.21	STRAINER IN UPSTREAM OF REGULATOR ( YES / NO )	Yes	

N/A

2	OTHER CHECK POINTS	OBSERVATION	ACTION TAKEN (IF REQUIRED)
2.1	LEAK TEST ( OK / NOT OK )	OK	
2.2	PRESSURE GAUGE STATUS ( OK / NOT OK )	OK	
2.3	ISOLATION VALVES OPERATION ( OK / NOT OK )	OK	
2.4	FILTER DIFFERENTIAL PRESSURE UNDER LIMIT (YES/ NO/ NA)	N/A	
2.5	CAGE & LOCK INSTALLED ( YES / NO )	Yes	
2.6	PAINT REQUIRED ( YES / NO )	No	
2.7	PLATE MARKER ( OK / NOT OK )	OK	
2.8	CLAMPING REQUIRED ( YES / NO )	NO	
2.9	PEDESTAL ( OK / NOT OK )	OK	
2.10	JUMPERS INSTALLED ( YES / NO )	Yes	
2.11	CLEANLINESS/ ACCESSIBILITY ( OK / NOT OK )	OK	

REGULATOR TA - 26241  
METER  
EVC

REMARKS

CUSTOMER SIGNATURE		IGL REPRESENTATIVE SIGNATURE		C/R INCHARGE SIGNATURE
NAME	Sarvopriya	NAME	Sumit	NAME
CONTACT NO	9817706242	DESIGNATION	Technician	CONTROL ROOM

INDRAPRASTHA GAS LIMITED		COMMERCIAL AND INDUSTRIAL LOAD TESTING REPORT (YEARLY)			F06 (PNG-P-02)	
REVISION 00						
INDUSTRIAL/ COMMERCIAL	Commercial		VISIT DATE		27/10/2021	
BP NUMBER	7100001199		MRS SKID/WALL MOUNTED			
NAME	Sasvantiya Securities		MRS (MAKE/FABRICATED)			
FLOW CAPACITY ( M3H/ SCM H )	150 M <sup>3</sup> /h		ALTERNATE FUEL (if any)			
METER DETAILS			REGULATOR DETAILS			
METER TYPE & G-RATING	RPD 4 G-25		REGULATOR MAKE	FRS		
METER MAKE & MANUFACTURING YEAR	Itzon 4 2019		REGULATOR SERIAL NUMBER	18110UP80SD3204		
METER NO.	3403881850		LOCKUP PRESSURE			
Q min (m3/hr) =	Q max (m3/hr) =		CONTRACT PRESSURE (MBAR)			
NUMBER OF GAS APPLIANCES	BURNERS <input type="checkbox"/>	OVEN <input type="checkbox"/>	BOILER <input type="checkbox"/>	THERMOSTAT <input type="checkbox"/>	OTHERS <input type="checkbox"/>	
<b>9.1 MINIMUM FLOW LOAD TEST (Smallest burner at Sim condition)</b>						
S. No	INITIAL METER READING (M3) A	FINAL METER READING (M3) B	CONSUMPTION (M3) C = (B-A)	TIME PERIOD (MINUTE) D	CONSUMPTION (M3/HR) = C * (60/D)	REMARKS
1						
<b>9.2 MAXIMUM FLOW LOAD TEST (All burner at full load condition)</b>						
S. No	INITIAL METER READING (M3) A	FINAL METER READING (M3) B	CONSUMPTION (M3) C = (B-A)	TIME PERIOD (MINUTE) D	CONSUMPTION (M3/HR) = C * (60/D)	REMARKS
1						
<b>9.3 CONSTANT FLOW LOAD TEST (for Constant flow condition)</b>						
S. No	INITIAL METER READING (M3) A	FINAL METER READING (M3) B	CONSUMPTION (M3) C = (B-A)	TIME PERIOD (MINUTE) D	CONSUMPTION (M3/HR) = C * (60/D)	REMARKS
1	386.001	386.098		2		
<b>LOAD TEST RESULT</b>						
CONSUMPTION AT MINIMUM LOAD IS MORE THAN Qmin						YES / NO
CONSUMPTION AT MAXIMUM LOAD IS LESS THAN Qmax						YES / NO
CONSUMPTION AT CONSTANT LOAD IS MORE THAN Qmin & LESS THAN Qmax						YES / NO
REMARKS:-						
CUSTOMER SIGNATURE			IGL REPRESENTATIVE SIGNATURE			C/R INCHARGE SIGNATURE
NAME	Suryakant gh		NAME	Srimitha		NAME
CONTACT NO	9818JS6242		DESIGNATION	Tech		CONTROL ROOM



AN ISO 9001:2015, 14001:2015, 45001:2018 CERTIFIED COMPANY

To,  
The Regional Officer, UPPCB,  
Ghaziabad, 2 I.N.S. Sector-16, Vasundhra,  
Post-Prahalad Garhi, Ghaziabad.

16/02/2024

## Annexure-R27/10

**Sub: Submitting point-wise status of compliance of general and specific conditions of the CCA w.r.t. Commercial Mall Project at Plot No-6, Sector-3, Vaishali, Ghaziabad, Uttar Pradesh by M/s Sarvpriya Securities Pvt Ltd. (04-2023- Dec-2023)**

**Ref: CCA Ref No. 188763/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023 dated 28.07.2023.**

Sir,

With reference to the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981. We are herewith submitting point-wise status of compliance of general and specific conditions of the CCA.

We fully assure you that we will comply with all specific and general conditions/safeguards as specified in the above said Consolidated Consent & authorization.

Yours sincerely,

For M/s Sarvpriya Securities Pvt Ltd.

(Authorized Signatory)

CC:

The Member Secretary, Uttar Pradesh Pollution Board, Building No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow -226010.

*[Handwritten Signature]*  
16/02/2024  
REGIONAL OFFICE  
U.P. Pollution Control Board  
Sector-16, Vasundhra  
Ghaziabad

**Point wise compliance of conditions stipulated in CCA granted vide Letter No. 188763/U PPCB/Ghaziabad(U PPCBRO)/CTO/both/GHAZIABAD/2023 dated 28.07.2023 w.r.t. Commercial Mall Project at Plot No-6, Sector-3, Vaishali, Ghaziabad, Uttar Pradesh by M/s Sarvpriya Securities Pvt Ltd.'**

<b>General Conditions</b>		
<b>Sl. No.</b>	<b>Conditions</b>	<b>Status of Compliance</b>
1.	The applicant shall get analysed the samples of effluent/emission/ hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Agreed and being complied. STP inlet & outlet monitoring is being done regularly. Monitoring Reports are attached as <b>Annexure-I</b> .
2.	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.	Agreed.
3.	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.	This is commercial Mall. No industrial water generated and domestic water is being treated in STP.
4.	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.	Noted.
5.	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.	Complied. All valves/pipes/sewer/drains etc. are leak-proof. Photos of house keeping is attached as <b>Annexure-II</b> .
6.	The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.	Complied. Uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems are provided.
7.	The industry shall provide Inspection Book at the time of inspection to the Board's officials	Agreed.

8.	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.	Noted.
9.	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.	Agreed. DG stack is available and Air monitoring is being done regularly. Copy of Air Monitoring Report is attached as <b>Annexure-III</b> .
10.	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.	Noted.
11.	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted & will be complied.
12.	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.	Noted.
<b>Specific Conditions</b>		
1.	This CTO is being granted to M/s SARVPRIYA SECURITIES PVT LTD, Plot No. 6, Sector 3, Vaishali, Ghaziabad for Commercial Mall ONLY. This CTO will be VOID if there is any change in above mentioned address or product. The applicant shall make an application along with prescribed fee for renewal/trail consent(CTO) at least 30 days before the operation of unit.	Noted.
2.	The industry can only manufacture products, at the rate of production as mentioned in consent order. In case of any change in production capacity, process, raw materials use etc. the industry will have to intimate the Board. For any enhancement of the above,	As per Consent there is no manufacturing facilities. Project is commercial mall only.

	fresh Consent to Establish has to be obtained from U.P. State Pollution Control Board.	
3.	Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.	Agreed. We are following Waste Management Rules as notified by MoEF&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016. Photos of Dustbins and waste store area is attached as <b>Annexure-IV.</b>
4.	Industry shall ensure adequate plantation and green belt within its premises. Green cover shall be in compliance of approved map from concerned Authority.	Green belt is already developed as per site Plant. Photos of green belt is attached as <b>Annexure-V.</b>
5.	Industry shall ensure that industrial effluent is discharged from approved outlet and only after treatment in effluent treatment plant (as per proposal).	No industrial effluent generated as this is commercial mall. Waste water is being treated in STP. Photos of STP and water treatment Plant is attached as <b>Annexure-VI</b>
6.	Under the Noise Pollution (Regulation and Control) Rule 2000, the industry shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).	Agreed and being complied. Adequate stack height is provided for DG stack along with acoustic enclosures. Greenbelt also developed to Control Air & Noise pollution. Photos of DG set is attached as <b>Annexure-VII.</b> Also, Proper Noise monitoring is being done. Monitoring reports is attached as <b>Annexure-VIII.</b>
7.	Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.	Agreed and being complied.
8.	Prior to abstraction, industry shall obtain a No Objection Certificate from Central Ground Water Authority for abstraction of ground water.	No ground water abstraction is being done. Municipal water is being used, Permission obtained from Ghaziabad Municipal corporation. Copy of water bill is attached as <b>Annexure-IX.</b>

9.	The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.	Agreed and complied. Fire NoC already obtained videm यूआईडी संख्या: UPFS/2019/1744/GZB/GHAZIABAD/156/JD dated 15-12-2023. Copy of NoC is attached as <b>Annexure-X.</b>
10.	The industry shall adhere to general standards terms and conditions of Water/Air Acts and compliance of Environment standards as per Environment (protection) Act 1986.	Agreed and being complied.
11.	Industry shall submit first compliance report with respect to conditions imposed within 30 days of issue of this permission.	Agreed and being complied.
12.	Industry shall develop green belt in accordance with Government Order 07/55-022018/09(writ)/2016 dated 26/02/2018 and UPPCB Office order issued vide letter no. H16405/220/2018/02 dated 16/02/2018.	This project is commercial mall. Miyawaki Miyawaki Forest as per the SOP available at <a href="http://www.upecp.in/TrainingSession.aspx">URL:- http://www.upecp.in/TrainingSession.aspx</a> is not feasible at mall. However, green area is developed. Photos of green belt is attached as <b>Annexure-V.</b>
13.	Industry shall ensure carbon offsetting as per Government Order (Environment Department) issued vide letter no. H17259/183/55-2-2018/09(writ)/2016 dated 15.03.2018.	Agreed and will be complied.
14.	A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.	Agreed and will be complied. Photos of house keeping is attached as <b>Annexure-II.</b>
15.	Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.	Agreed and complied. Power assurance is already obtained. Copy of power bill is attached as <b>Annexure-XI.</b>
16.	The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.	Agreed and being complied.

17.	The industry shall comply with ambient air quality standards of SO <sub>2</sub> - 80 g/m <sup>3</sup> ; NO <sub>x</sub> - 80 g/m <sup>3</sup> , PM <sub>2.5</sub> - 60 g/m <sup>3</sup> ; PM <sub>10</sub> - 100 g/m <sup>3</sup> ; and other parameters as notified by MoEF & CC, GOI vide notification No.GSR 826(E), dated 16.11.2009 during operational phase of the project.	Agreed and being complied. Air Monitoring is being done properly. Copy of Air Monitoring Report is attached as <b>Annexure- III</b> .
18.	The industry shall provide & operate the following dust containment / suppression measures to comply with standards prescribed by the Board. a) Shall construct wind breaking wall all around the periphery of the site. b) Shall install machinery in a closed shed. c) Shall provide bag filter to mitigate fugitive dust emissions from process section and house the bag filter in closed shed. d) Shall store all the raw materials & products in closed sheds only. e) Shall regularly undertake cleaning & wetting of ground at your premises. f) Shall provide & operate water sprinklers at all dust emanating sources.	Agreed and all the conditions was compiled during construction phase.
19.	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	Noted.
20.	Copy of NOC from Central Ground Water Authority (CGWA) should be submitted to this office within 03 months, Failing which this consent shall be automatic revoked.	Noted.
21.	The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board	Noted.
22.	The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection. In case of violation of above mentioned conditions or any public complaint the CTO shall be withdrawn.	Noted.
<b>4. Essential documents to be submitted by the Industry/Unit as Applicable:-</b>		
(i)	Environment Statement in Form-V of Environment (Protection) Rules, 1986.	Will be submitted in due course of time.

(ii)	Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.	Agreed. Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area is being submitted.
5.	Competent Authority reserves the right to change/modify/add any time any condition of this CCA.	Noted.
6.	Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.	Noted.
7.	In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:- <a href="http://www.upecp.in/TrainingSession.aspx">http://www.upecp.in/TrainingSession.aspx</a> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of noncompliance of this direction, your consent will be revoked by the Board.	This project is commercial mall. Miyawaki Miyawaki Forest as per the SOP available at <a href="http://www.upecp.in/TrainingSession.aspx">URL:- http://www.upecp.in/TrainingSession.aspx</a> is not feasible at mall. However, green area is developed. Photos of green belt is attached as <b>Annexure-V.</b>
8.	If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.	No ground water abstraction is being done. Municipal water is being used, Permission obtained from Ghaziabad Municipal corporation. Copy of water bill is attached as <b>Annexure-IX.</b>

# Annexures



ETS-LAB

# ENVIRO-TECH SERVICES

An Analytical Laboratory



ISO 45001

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO : ETS/1517-2/08/2023

DATE OF REPORT: 24.08.2023

### WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s SARVPRIYA SECURITIES PVT.LTD.  
PLOT NO-6,SECTOR-3,VAISHALI,GHAZIABAD,UP

Date of Sampling : 20.08.2023  
Analysis Start Date : 21.08.2023  
Analysis End Date : 24.08.2023  
Sample ID No : 1517-2  
Sampling Done By : ETS STAFF  
Sampling Description : AFTER TREATMENT  
Sampling Location : S.T.P -OUTLET  
Sampling Method : ETS/STP/WATER-02  
Sample Quantity : 2.0 Ltr.  
Packing Condition : SEALED  
Packed In : P.V.C. CANE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)		Test Method
				Inland Surface Water	Public Sewers	
1	pH	...	7.80	5.5 - 9.0	5.5 - 9.0	APHA 4500-H+
2	Total Suspended Solids,(TSS)	mg/L	54.0	100	600	APHA 2540-D
3	Oil & Grease, (O & G )	mg/L	3.2	10	20	APHA 5520-D
4	Biological Oxygen Demand(BOD <sub>30</sub> 27°C)	mg/L	18.0	30	350	IS: 3025 (Part-44)
5	Chemical Oxygen Demand,(COD)	mg/L	110.0	250	Not Specified	APHA 5220-B

\*\*\*\*\*End of Test Report\*\*\*\*\*



For Enviro-Tech Services

AUTHORIZED SIGNATORY

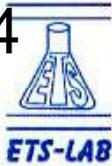
Lab In-charge

Format No ETS/LAB/TR-10, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.

35



(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO : ETS/1517-3/08/2023

DATE OF REPORT: 24.08.2023

### WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s SARVPRIYA SECURITIES PVT.LTD.  
PLOT NO-6,SECTOR-3,VAISHALI,GHAZIABAD,UP

Date of Sampling : 20.08.2023  
 Analysis Start Date : 21.08.2023  
 Analysis End Date : 24.08.2023  
 Sample ID No : 1517-3  
 Sampling Done By : ETS STAFF  
 Sampling Description : BEFORE TREATMENT  
 Sampling Location : S.T.P -INLET  
 Sampling Method : ETS/STP/WATER-02  
 Sample Quantity : 2.0 Ltr.  
 Packing Condition : SEALED  
 Packed In : P.V.C. CANE

S. No.	Test Parameter	Unit	Result	Test Method
1	pH	...	6.85	APHA 4500-H+
2	Total Suspended Solids,(TSS)	mg/L	1051.0	APHA 2540-D
3	Oil & Grease, (O & G )	mg/L	10.3	APHA 5520-D
4	Biological Oxygen Demand(BOD <sub>3@27°C</sub> )	mg/L	68.0	IS: 3025 (Part-44)
5	Chemical Oxygen Demand,(COD)	mg/L	54.0	APHA 5220-B

\*\*\*\*\*End of Test Report\*\*\*\*\*



For Enviro-Tech Services

*[Signature]*  
 AUTHORIZED SIGNATORY  
 Lab In-charge

Format No ETS/LAB/TR-10, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.









(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO : ETS/1517-1/08/2023

DATE OF REPORT: 24.08.2023

### AMBIENT AIR QUALITY MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s SARVPRIYA SECURITIES PVT.LTD.  
PLOT NO-6,SECTOR-3,VAISHALI,GHAZIABAD,UP

Date of Monitoring : 20.08.2023  
 Analysis Start Date : 21.08.2023  
 Analysis End Date : 24.08.2023  
 Duration Of Monitoring : 20.08.2023 To 21.08.2023  
 Time Of Monitoring : 24.0 HOURS  
 Sample ID No : 1517-1  
 Sampling Done By : ETS STAFF  
 Sampling Location : PROJECT SITE  
 Sampling Method : ETS/STP/AIR-01  
 Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL  
 Weather Condition : CLEAR Ambient Temperature: 28.0 °C  
 Wind Direction : E To W  
 Equipment Used : Respirable Dust Sampler (PM<sub>10</sub>) + Fine Particulate Sampler (PM<sub>2.5</sub>)

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM <sub>10</sub> )	µg/m <sup>3</sup>	242.1	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM <sub>2.5</sub> )	µg/m <sup>3</sup>	171.5	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO <sub>2</sub> )	µg/m <sup>3</sup>	12.7	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO <sub>2</sub> )	µg/m <sup>3</sup>	45.1	For 24 Hrs.=80	IS: 5182 (Part-6)
5	Carbon Monoxide, (CO)	mg/m <sup>3</sup>	5.10	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 (Part-10)

\*\*\*\*\*End of Test Report\*\*\*\*\*



For Enviro-Tech Services

*Shankar Mittal*  
 AUTHORIZED SIGNATORY  
 Lab In-charge

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.





We have maintained green area as per applicable norms photographs showing green cover are given below-













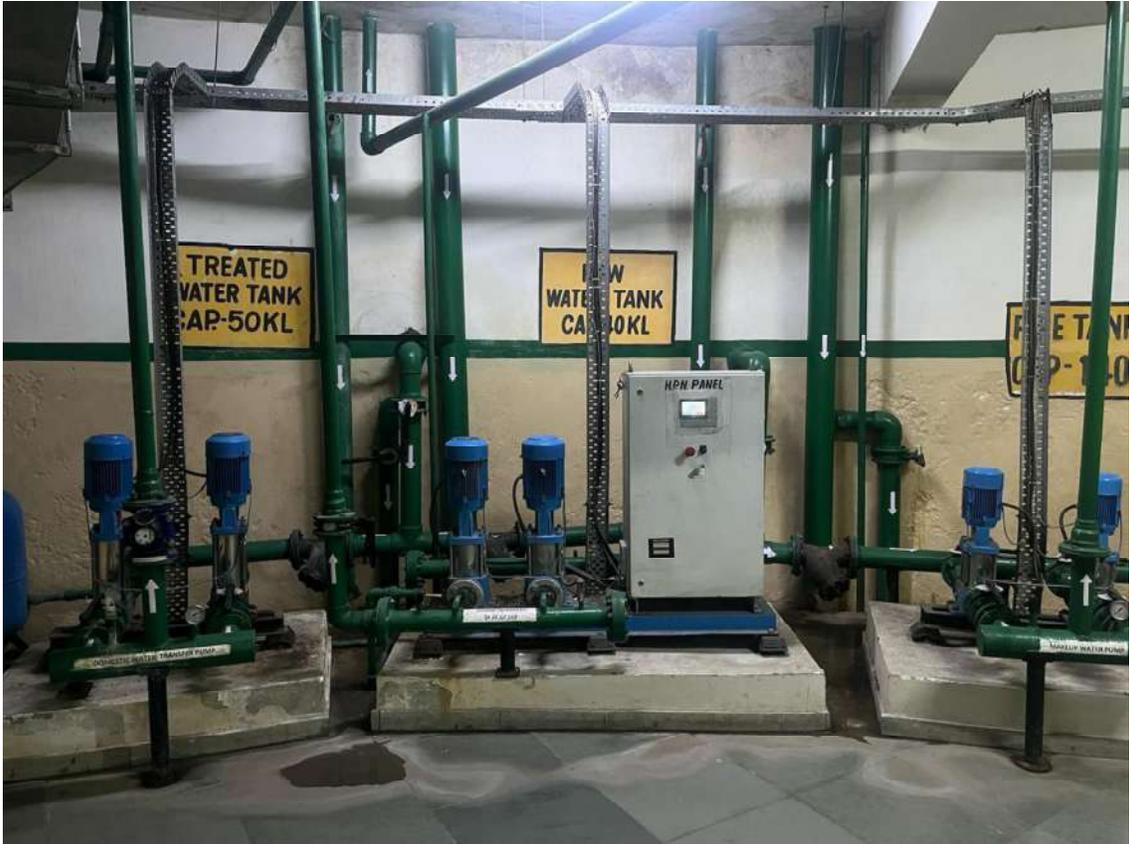




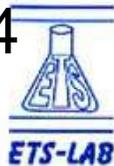












(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



## TEST REPORT

TEST REPORT NO : ETS/1517-4/08/2023

DATE OF REPORT: 24.08.2023

### AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/s SARVPRIYA SECURITIES PVT.LTD.  
PLOT NO-6,SECTOR-3,VAISHALI,GHAZIABAD,UP

Date of Monitoring : 20.08.2023  
Monitoring Start Date : 20.08.2023  
Monitoring End Date : 21.08.2023  
Duration Of Monitoring : 24 HOURS  
Sample ID No : 1517-4  
Monitoring Done By : ETS STAFF  
Sampling Location : PROJECT SITE  
Sampling Method : ETS/STP/NOISE-01  
Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	67.5	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	43.1	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.  
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

\*\*\*\*\*End of Test Report\*\*\*\*\*



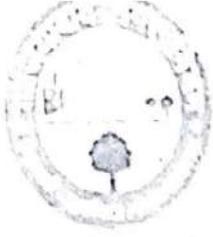
Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

For Enviro-Tech Services

*[Signature]*  
AUTHORIZED SIGNATORY  
Lab In-charge

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



# गाजियाबाद नगर निगम

Pay online at  
www.onlinegnn.com

क्षेत्रीय कार्यालय VASUNDHARA

बिल : मवन, जल, सीवर/ड्रेनेज कर COMMERCIAL

बिल जारी करने की तिथि : 15/04/2023  
वित्तीय वर्ष : 2023-2024  
मोबाइल नं० : 0000000000  
नाम : Sarvpriya Securities Pvt Ltd

बिल संख्या : 6264645  
पिन संख्या : VS1057086  
वार्ड संख्या : 77  
मवन संख्या : FF-110

पिता/पति : NA  
महोल्ता : Sec-3 Vaishali  
पता : Sec-3 Vaishali Signature Global Mall

ए.आर.वी. : 89681

क्र.	विवरण : मवन,जल,सीवर/ड्रेनेज कर	कब से कब तक	घनराशि
1.	मवनकर वर्तमान	2023-2024	8,968.10
2.	वर्तमान पर छूट (20%)		1,793.62
3.	मवनकर बकाया		0.00
4.	बकाया मवनकर पर ब्याज (12%)		0.00
5.	मवनकर की देय राशि (छूट के बाद)		7,174.48
6.	जलकर वर्तमान	2023-2024	8,968.10
7.	वर्तमान पर छूट (20%)		1,793.62
8.	जलकर बकाया		0.00
9.	बकाया जलकर पर ब्याज (12%)		0.00
10.	जलकर की देय राशि (छूट के बाद)		7,174.48
11.	सीवर/ड्रेनेज कर वर्तमान	2023-2024	3,587.24
12.	वर्तमान पर छूट (20%)		717.45
13.	सीवर/ड्रेनेज कर बकाया		0.00
14.	बकाया सीवर/ड्रेनेजकर पर ब्याज (12%)		0.00
15.	सीवर/ड्रेनेजकर की देय राशि (छूट के बाद)		2869.79
16.	कुल छूट		4304.69
17.	कुल देय राशि (छूट के बाद)		17218.75
	अंतिम तिथि के बाद कुल देय राशि		21523.44

पदनाम

हस्ताक्षर

नोट-

1. छूट की दर दिनांक 01.04.23 से 30.09.23 तक 20%, 01.10.23 से 30.11.23 तक 10%, 01.12.23 से 31.01.24 तक 5%. तथा माह फरवरी 2024 से मार्च 2024 में कोई भी छूट अनुमत्य न होगी।
2. कोई अपायगी, जो इस बिल में दी हुई रकम की दिना पर न मिलेगी, उस समय तक जापज न होगी जब तक कि उस पर करने वाले को अपने हुए नियत फार्म नगर निगम के लेखा निदेशावली के क्र. 1/2023 के अन्तर्गत फार्म 2 पर एक रसीद तैयार कर लेनी हो, जिस पर निरीक्षक/महोल्ता/अधीक्षक को हस्ताक्षर हों। समस्त ऑनलाईन बिजु के माध्यम से मुफ्तान हेतु कम्प्यूटर (ऑनलाईन) रसीद ही मान्य होगी।
3. कम्प्लेंट की दृष्टि में यदि अतिरिक्त इन्फो दी जाती है तो उसके अन्तर्गत मांगतान भी किया जाना होगा।

57

## प्रारूप-झ (संलग्नक-9)

### अग्नि एवं जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण

यूआईडी संख्या: UPFS/2019/1744/GZB/GHAZIABAD/156/JD

दिनांक: 15-12-2023

प्रमाणित किया जाता है कि मैसर्स **SIGNATURE GLOBAL MALL** (भवन/प्रतिष्ठान का नाम) पता **PLOT NO-6 SECTOR-3, VAISHALI, GHAZIABAD** तहसील - **GHAZIABAD** जिसमें

ब्लॉक/टावर	तलों की संख्या	बेसमेन्ट की संख्या	ऊँचाई
BASEMENT LOWER GROUND UPPER GROUND SERVICE FLOOR AND 07 FLOOR	8	1	35.30 mt.

तथा प्लाट एरिया **2281.45 sq.mt** है। भवन का अधिभोग **SIGNATURE GLOBAL MALL** (भवन स्वामी/ अधिभोगी अथवा कम्पनी का नाम) द्वारा किया जा रहा है। इनके द्वारा भवन में अग्नि निवारण एवं अग्नि सुरक्षा व्यवस्थायें एन0बी0सी0 एवं तत्संबंधी भारतीय मानक ब्यूरो के आई0एस0 के अनुसार भवन में स्थापित व्यवस्थाओं का अनुरक्षण किया जा रहा है। जिसका निरीक्षण **अग्निशमन अधिकारी** द्वारा दिनांक **16-12-2023** को भवन स्वामी के प्रतिनिधि श्री **VIJAY CHAUDHARY** के साथ किया गया तथा भवन में अधिष्ठापित अग्नि एवं जीवन सुरक्षा व्यवस्थाओं को मानकों के अनुसार यथास्थिति में पाया गया। अतः प्रश्रुत भवन को अग्नि एवा जीवन सुरक्षाप्रमाण पत्र का नवीनीकरण (Renewal of Fire & Life Safety Certificate)(एन0बी0सी0 की अधिभोग श्रेणी) **Business** के अन्तर्गत वैधता तिथि **21-12-2023** से **20-12-2026** तक **3** वर्षों के लिये इस शर्त के साथ दिया जा रहा है कि भवन में सभी मानकों का अनुपालन किया जायेगा तथा भवन के इस प्रमाण पत्र का नवीनीकरण निर्धारित समयवधि के अन्तर्गत पुनः कराया जायेगा तथा नवीनीकरण से पूर्व भवन मं. स्थापित अग्निशमन व्यवस्थाओं को क्रियाशील रखने की जिम्मेदारी आपकी होगी।

**Note :** अग्निशमन अधिकारी /मुख्य अग्निशमन अधिकारी द्वारा प्रेषित स्थलीय भौतिक निरीक्षण संस्तुति आख्या के आधार पर निम्न उपबन्धों के अधीन अनापत्ति प्रमाण पत्र निर्गत किया जा रहा है 1-अर्ह अभिकर्ता /अग्निशमन अभियन्ता से 02 वर्ष में न्यूनतम 01-बार फायर आडिट तथा वर्ष के जनवरी व जुलाई माह में भवन में स्थापित अग्निशमन व्यवस्थाओं की का प्रमाण-पत्र विभाग को प्रेषित करें। 2-फायर उपकरणों का वार्षिक ए0एम0सी0/मरम्मत अर्ह एजेन्सी से कराया जाय।

"यह प्रमाण-पत्र आपके द्वारा प्रस्तुत अभिलेखों, सूचनाओं के आधार पर निर्गत किया जा रहा है। इनके असत्य पाए जाने पर निर्गत प्रमाण-पत्र मान्य नहीं होगा। यह प्रमाण-पत्र भूमि / भवन के स्वामित्व / अधिभोग को प्रमाणित नहीं करता है।"

हस्ताक्षर (निर्गमन अधिकारी)



Digitally Signed By  
(Aman Sharma)

निर्गत किये जाने का दिनांक : 21-12-2023  
स्थान : LUCKNOW

[A0269865B740788D0DE1F7D7C6707A357F263D40]

21-12-2023



विद्युत बीजक /Electricity Bill

खाता नं./Account No.	0538141974	बैंक /Division	EUDD II GHAZIABAD(DIV150921)	Scan & Pay your Bill स्कैन करें और अपने बिल का भुगतान करें
नाम /Name	M/S SARVPRIYA SECURITIES PVT LTD	उपबैंक /Subdivision	SDO1509212	
पिता/पति का नाम Father/Husband name	SH PRADEEP KUMAR	स्वीकृत धारा /Sanctioned Load	1266 KVA	
पता /Address	PLOT NO 6-A, SEC-3, VAISHALI GZB, GZB, GZB, UP-201010, IND	मीटर क्रम संख्या /Meter S.No	X1331038	
मोबाइल नंबर /Mobile No	xxxxxx6242	टैरिफ /Tariff	HV1	
ईमेल /Email	exxxxxxxxxxhaimail@vatikagroup.com	सप्लाय टाइप /Supply Type	H11	
		ऊप्य प्रतिभूति Security Deposit	5697000.23	
		बिल अक्षांश / Bill Latitude :	0	
		बिल देशान्तर / Bill Longitude :	0	
		संयोजन तिथि /Connection Date	04-DEC-2020	

बिल संख्या /Bill No	053972237470	बिल आधार/Bill Basis	OK	देय तिथि/ Due Date	15-FEB-2024
बिल की तिथि/Bill Date	01-FEB-2024	बिल बीनांक/Billed Demand	949.50	देय तिथि तक छूट Due Date Rebate	11303.78
बिल माह/Bill Month	FEB-2024	प्रगामी सस्मिदी /Progressive Subsidy		देय तिथि तक राशि/ Payable By Due Date	1193139
नेट बिल यूनिट/ Net Billed Unit	86790	इनऑपरेटिव राशि Inoperative Amount	0	विच्छेदन तिथि /Disconnection, Date	22-FEB-2024

This bill will be construed as final notice under section 171 of Supply Code 2005. Supply can be disconnected at any date on non-payment of old dues.  
इस बिल को आपूर्ति संहिता 2005 की धारा 171 के तहत अंतिम नोटिस माना जाएगा। पुराने बकाया का भुगतान न करने पर किसी भी तिथि पर आपूर्ति काटी जा सकती है।

Details	Amount			Details	Amount
	Gross Amt	Subsidy	Amount		
ऊर्जा प्रभार /Energy Charges	722092.80	0.00	722092.80	प्रतिभूति म्याज/Interest on Security	0.00
फिक्स मांग प्रभार /Fixed/Demand Charges	408285.00	0.00	408285.00	देय प्रतिभूति /Due Security	0
न्यूनतम प्रभार /Min Charge	0.00	0.00	0.00	अग्रिम भुगतान पर म्याज /Interest on Advance Payment	0
विद्युत कर /Electricity Duty			84778.34	ठी सी एस राशि/TDS Amount	1215.16
ग्रीन ऊर्जा शुल्क /Green EC			0.00	सी जी एस टी/CGST	0
अतिरिक्त मांग प्रभार /Excess Demand Penalty			0.00	एस जी एस टी/SGST	0
कम पी एफ अर्चिभार/Low P.F. Surcharge			0.00	वर्तमान विलंब भुगतान अर्चिभार/Current LPSC	0.00
अंतिम समायोजन/Provisional Adjustment			0.00	नेट करंट बिल /Net Current Bill	1216371.30
टैरिफ समायोजन /Tariff Adjustments			0.00	देय तिथि छूट समायोजन/Prev. Due Date Rebate Adj.	-11927.78
क्रेडिट /Credit			0	बकाया धनराशि /Arrear Amount	-0.25
डेबिट/Debit			0	पूर्व बिलम्ब भुगतान अर्चिभार /Prev. Arrear LPSC	0.00
विविध शुल्क/ Misc Charges			0.00		
आर्मर्ड केबल शुल्क /Armoured Cable Cost			0		
छूट/Rebate			0		
मुआवजा राशि /Compensation Amt				देय राशि /Payable Amount	1204443
किस्त/Installment			0.00		
अनादित चेक/Dishonor Cheque			0		
अनादित प्रभार /Dishonor Charge			0		
चेक चोरी/ Theft Assessment			0		

Pay your bill online on < <https://upcl.org/> > ऑनलाइन भुगतान करें consumers can also pay bills from Deptt. offices, Fair price shops, e-Suvidha, Jansuvidha Kendra and through Vidyut Sakhi and Meterreaders उपरोक्त विभाग & कार्यालयों, जिला दुकान की दुकान, ई-सुविधा, जन सुविधा केंद्र और विद्युत सखी और मीटर रीडर के माध्यम से भी बिलों का भुगतान कर सकते हैं। सी सी चेक हेतु कार्यालय Pay DD/Cheque In favour of : EXECUTIVE ENGINEER-EUDD II GHAZIABAD

मीटर क्रम संख्या	मीटर स्थिति	रजिस्ट्रार	पिछली तिथि	पिछली रीड	वर्तमान तिथि	वर्तमान रीड	डीए	मीटर प्रकार	मीटर यूनिट	अधि (माह)	मीटर टिप्पणी
Meter Badge Number	Meter Status	Recorded DMG	Previous Date	Previous Read	Current Date	Current Read	Diff	MF	Meter Unit	Period Months	Meter Remark
X1331038	A		01-JAN-24 00:00	286987.5	01-FEB-24 00:00	289841.5	2854	30	85620 KWH	1	OK
X1331038	A		01-JAN-24 00:00	300227	01-FEB-24 00:00	303120	2893	30	86790 KVAH	1	OK
X1331038	A	6.68						30	200.4 KVA	1	OK

प्रतिभा यूनिट Assessed Unit	Opening Surplus Solar Units	0.00	Closing Surplus Solar Units	0.00	मीटर यूनिट Meter Units	86790																
<p>एनर्जी सेव्ड राशि /Energy Saved is Energy Produced बहु-उपयोग पर विद्युत संबंधी विभिन्न सेवाएं प्राप्त करने हेतु बिल कॉल करें /To get electricity related services or give a missed call on 7859804803</p>																						
<p>ऊर्जा गणना शुल्क/ EC Calculation</p> <table border="1"> <thead> <tr> <th>यूनिट/Unit</th> <th>टैरिफ रेट Rates</th> <th>कुल राशि Amount</th> <th>सस्मिदी दर Subsidy Rate</th> <th>सस्मिदी राशि Subsidy Amount</th> <th>नेट ऊर्जा प्रभार Net Energy Charge</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> <td></td> <td></td> <td></td> </tr> </tbody> </table>				यूनिट/Unit	टैरिफ रेट Rates	कुल राशि Amount	सस्मिदी दर Subsidy Rate	सस्मिदी राशि Subsidy Amount	नेट ऊर्जा प्रभार Net Energy Charge							<p>अंतिम भुगतान विवरण /Last Payment Details</p> <table border="1"> <tr> <td>अंतिम भुगतान राशि/Last Paid Amount</td> <td>1270504</td> </tr> <tr> <td>अंतिम भुगतान तिथि/Last Paid Date</td> <td>18-JAN-2024</td> </tr> </table>			अंतिम भुगतान राशि/Last Paid Amount	1270504	अंतिम भुगतान तिथि/Last Paid Date	18-JAN-2024
यूनिट/Unit	टैरिफ रेट Rates	कुल राशि Amount	सस्मिदी दर Subsidy Rate	सस्मिदी राशि Subsidy Amount	नेट ऊर्जा प्रभार Net Energy Charge																	
अंतिम भुगतान राशि/Last Paid Amount	1270504																					
अंतिम भुगतान तिथि/Last Paid Date	18-JAN-2024																					
				<p>वर्तमान भुगतान विवरण/Current Payment Details</p> <table border="1"> <tr> <td>भुगतान राशि/Paid Amount</td> <td></td> </tr> <tr> <td>भुगतान तिथि/Paid Date</td> <td></td> </tr> <tr> <td>भुगतान माध्यम/Payment Mode</td> <td></td> </tr> <tr> <td>रसीद संख्या/Receipt No</td> <td></td> </tr> </table>			भुगतान राशि/Paid Amount		भुगतान तिथि/Paid Date		भुगतान माध्यम/Payment Mode		रसीद संख्या/Receipt No									
भुगतान राशि/Paid Amount																						
भुगतान तिथि/Paid Date																						
भुगतान माध्यम/Payment Mode																						
रसीद संख्या/Receipt No																						

Printed By :

As On Date: 12-Feb-24 13:08 PM

अधिकारी अधिष्ठाता EXECUTIVE ENGINEER - EUDD II GHAZIABAD

## PRINCIPAL BENCH, NEW DELHI

O.A. NO.294 OF 2023

IN THE MATTER OF

Prasoon and Anr

Petitioners

Versus

Uttar Pradesh Pollution Control Board &amp; Ors

Respondents

**APPLICATION UNDER SECTION 5 OF THE LIMITATION ACT, 1963 SEEKING CONDONATION OF DELAY IN FILING THE AFFIDAVIT ON BEHALF OF RESPONDENT NO.27**

MOST RESPECTFULLY SHOWETH:

1. That the Hon'ble Tribunal vide order dated 19.12.2023 had directed the parties to the Applications to file the reply affidavit within 2 months.
2. That the Respondent has collated the entire permission and NOC from various authorities and has filed the affidavit.
3. That it has taken some time in coordination and collating the information and documents from different departments involved in the compliance.
4. That the Respondent has filed the affidavit on 29.02.2024 and therefore, there is delay of 10 days in filing the reply affidavit.
5. That the delay in filing the reply affidavit is neither intentional nor deliberate and the instant application is being made in the interest of justice and if the instant application is not allowed, the same would cause grave injustice to the Respondent.
6. That no prejudice whatsoever would cause to anyone if the delay in filing reply affidavit is condoned as same is being filed well before the schedule date of hearing.

7. That in the interest of justice 10 days of delay in filing reply affidavit may be condoned and reply affidavit be taken on record.

**PRAYER**

In view of the facts and circumstances as explained above, the Respondent prays for the followings:

- i. The Hon'ble Tribunal may condone the delay of 10 days in filing the reply affidavit in the interest of justice and
- ii. Any other order/s that may be passed in the given facts and circumstances of the case.

For SARVPRIYA SECURITIES PRIVATE LIMITED

*Dinku Kumar*  
Respondent No. 27  
Director/Authorised Signatory

THROUGH

*Niraj*  
**NIRAJ KUMAR**

ADVOCATE FOR APPLICANT

LEGAL MINDS INTERNATIONAL

OFF:109A, POCKET-F,

MAYUR VIHAR PHASE-2 DELHI-110091;

Place: Delhi

MOB: 9811306559

Date: *29.02.2024*

Email: [legalmindsinternational@gmail.com](mailto:legalmindsinternational@gmail.com)

## PRINCIPAL BENCH, NEW DELHI

O.A. NO.294 OF 2023

IN THE MATTER OF

Prasoon and Anr

Petitioners

Versus

Uttar Pradesh Pollution Control Board &amp; Ors

Respondents

## AFFIDAVIT

I, Mintu Kumar S/o. Sh. Arvind Prasad Singh authorized representative of Respondent having its office at Dr. Gopal Das Bhawan, 28 Barakhamba Road, New Delhi- 110001 do hereby solemnly affirm and state as under

1. That I am the Authorised Representative of Respondent and I am aware of the facts of the case as per records maintained by the Respondent in the usual course of business and as such I am competent to swear this affidavit.
2. That the instant application has been drafted under my instructions and that the contents of the application are correct to the best of my knowledge and as derived from the records of the Respondent Company.

Certified that the above statement is declare before me on .....at Gurugram By Sh. Mintu Kumar S/o Sh. Arvind prasad who is Identified by Sh. Amarjeet Singh or who is personally known to me. Certified further that this Affidavit is read and explained to the declarant who signed/thumb directly to understand & at the time of making proof.

Mintu Kumar  
DEPONENT

VERIFICATION

I, the above named deponent do hereby verify that the contents of the above affidavit are correct to the best of my knowledge and nothing material has been concealed therefrom.

Verified and signed at New Delhi on this the ... day of.....  
2024.

ATTESTED

62

[Signature]  
Oath Commissioner

Mintu Kumar  
DEPONENT

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,  
NEW DELHI.**

O.A. NO.294 OF 2023

IN THE MATTER OF:

**Prasoon and Anr**

**Petitioners**

**Versus**

**Uttar Pradesh Pollution Control Board & Ors**

**Respondents**

**POWER OF ATTORNEY/VAKALATNAMA**

KNOW ALL to whom these present shall come that I/We Mintu Kumar S/o. Sh. Arvind Prasad Singh authorized representative of Sarvpriya Securities Private Limite having its office at 13<sup>th</sup> Floor, Dr. Gopal Dass Bhawan, 28, Barakhamba Road, New Delhi-110001, the abovenamed Respondent no. 4 do hereby appoint:

**Mr. NIRAJ KUMAR**

**Enrl No.D/1783/2001, ADVOCATE, LEGAL MINDS INTERNATIONAL OFF:109A,  
POCKET-F, MAYUR VIHAR PHASE-2 DELHI-110091 MOB: 9811306559 Email:  
[legalmindsinternational@gmail.com](mailto:legalmindsinternational@gmail.com)**

(herein after called the advocate/s) to be my/our Advocate in the above noted case and authorise him/them:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us.

To sign, file, verify and present pleadings, appeals, cross objections or petitions for execution, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case.

And I/We the undersigned do hereby agree that in the event of whole or part of the fee agreed by me/us to be paid tot he advocate remaining unpaid he shall be entitled to withdraw from the proceedings of the said case until the same is paid.

And I/We the undersigned do hereby agree that the fee settled is only for the above case and above Court, for a period of three years only and the same once paid shall not be refundable under any circumstances whatsoever. Separate fees shall be payable for the execution of decrees and getting their satisfaction form Court.

IN WITNESS WHEREOF I/WE do hereunto set my/our hand on these presents the contents of which have been understood by me/us on this 29<sup>th</sup> day of February, 2024.

Accepted subject to terms of fees.

ADVOCATE  
*Niraj Kumar*

**63**

For SARVPRIYA SECURITIES PRIVATE LIMITED

*Mintu Kumar*  
Authorised Signatory

